

1	2	3	4
9	Do. Lakheri (Raj.)	365,710	285,064
10	Do. Madukkarai (T. Nadu)	384,440	402,486
11	Do. Mancherial (A.P.)	335,240	271,103
12	Do. Porbandar (Grey) (Guj.)	200,000	182,555
13	Do. Porbandar (White) (Guj.)	35,000	21,495
14	Do. Sevalia (Gujarat)	203,180	223,362
15	Do. Sindri (Bihar)	304,760	198,320
16	Do. Shahabad (Karnataka)	573,970	383,451
7	Do. Wadi (Karnataka)	600,000	437,826

New Electronic Plan

1763. SHRI DAULAT SINHHI JADEJA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Chairman of the task force has submitted certain proposals to Government in regard to the new electronics plan;

(b) if so, the details of the proposals made; and

(c) the steps taken by Government to implement them?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS (SHRI M. S. SANJEEVI RAO): (a) Part I of the report of Task Force on LSI/VLSI Semiconductor Technology has been submitted to the Government.

(b) and (c). The report is under consideration by the Government.

Money sent to Longowal Seized by Government

1764. SHRI B. V. DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to the press report appearing in the Indian Express dated 25 October, 1982 under the caption 'Money sent to Longowal seized by Government';

(b) if so, the total amount seized by Government and from which country the amount had been sent; and

(c) what steps are being taken to check the flow of money that is being sent to the Akalis for increasing their activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Yes, Sir.

(b) The Bank of Montreal sent a pay order of Rs. 1 lakh on behalf of Talwinder Singh, a proclaimed offender of Punjab and now a Canadian national, for credit to Shri Harchand Singh Longowal, President, Shiromani Akali Dal, for Morcha Funds. Section 4 of Foreign Contribution (Regulation) Act, 1976 bars political parties and office bearers thereof from accepting foreign contributions. Therefore an order under Section 12 of the Foreign Contribution (Regulation) Act, 1976 was sent to the Branch Manager, State Bank of India, Amritsar, on 25-10-1982, prohibiting him from paying, delivering or transferring the said foreign contribution of Rs. 1 lakh to Shri Longowal or his nominees without the written orders of the Central Government. As such no money has been seized by the Government.

(c) As can be seen from reply to part (b) above, steps as per law are being taken.

Further change in existing Policy of Partial Decontrol of Cement

1765. SHRI B. V. DESAI: Will the Minister of INDUSTRY be pleased to state:

(a) whether he has pointed out to the cement industry its failure to comply with